

**NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH
COURT HALL NO: II**

Special Bench (Video Conference)

**CORAM: DR.VENKATA RAMAKRISHNA BADARINATH NANDULA – HON’BLE MEMBER (J)
CORAM: SHRI SATYA RANJAN PRASAD, HON’BLE MEMBER (T)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
HYDERABAD BENCH, HELD ON 02.12.2022 AT 02:30 PM THROUGH VIDEO CONFERENCE**

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	Company Petition IB/188/2022
NAME OF THE COMPANY	Vibrant Greentech India Pvt Ltd
NAME OF THE PETITIONER(S)	Vestas Wind Technology India Pvt Ltd
NAME OF THE RESPONDENT(S)	Vibrant Greentech India Pvt Ltd
UNDER SECTION	9 of IBC

ORDER

Ms. Nandini, Learned Counsel for the Operational Creditor and PCS Devangi, Learned Counsel for the Corporate Debtor appeared.

It is represented that most of the amount due has been paid by the corporate Debtor, if 3 days’ time is given the remaining amount will be paid and withdrawal memo will be filed.

Learned Counsel for the Corporate Debtor confirmed that substantial portion of the debt has been paid. In the light of these facts, we post the matter **for orders on 09.12.2022.**

Sd/-
MEMBER TECHNICAL

Sd/-
MEMBER JUDICIAL